

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-OCW- 113 & 145 OF 2020
IN
PIL WRIT PETITION NO.40 OF 2019**

Goan Hotels & Realty Pvt. Ltd. ... Petitioner

Versus

The Goa Foundation ... Respondent

Ms Norma Alvares, Advocate for the Applicant in LD-VC-OCW-113-2020.

Shri J. Supekar, Advocate for the Applicant in LD-VC-OCW-145-2020.

Shri A.N.S. Nadkarni, Senior Advocate with Shri S. Rebello, Advocate for the Respondent No.8.

**Coram:- DAMA SESHADRI NAIDU &
SMT. M.S. JAWALKAR, JJ.**

Date:- 29 October 2020

P.C. :

We have heard the learned counsel for the respective parties for a considerable time.

2. The learned Senior Counsel for the eighth respondent has told us that he has already emailed a soft copy of his written arguments along with relevant authorities. But we could not trace the soft copy. Then the learned Senior Counsel has assured us that he will supply the hard copy and also supply another soft copy in a day or two.

3. The learned counsel for the applicant acknowledges that she has already received the soft copy but feels it convenient if she has access to a hard copy.

4. The learned Senior Counsel for the eighth respondent has assured that he will supply a hard copy to the petitioner's counsel, too.

5. Let the matter stand over to 05.11.2020. By then, the Court will have the advantage of going through the respondent's written arguments and also the defence placed on record by any other respondents. The Registry will accept the hard copy of the written arguments or the documents to be filed by any party to the proceedings.

SMT. M.S. JAWALKAR, J.

DAMA SESHADRI NAIDU, J.

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